

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

OA.NO.170/00908/2016

DATED THIS THE 14TH DAY OF DECEMBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI PK.PRADHAN MEMBER(A)

M. Selvam,
S/o R. Mani,
Aged about 58 years,
Presently residing at Q-Block,
Door No.3, CPWD quarters,
Vijayanagar, Bangalore-560 040. ..Applicant

(By Paanchanjanya & Associates)

Vs.

1. The Union of India,
Represented by its Secretary,
Government of India,
Ministry of Labour and Employment,
Shram Shakti Bhavan, Rafi Marg,
New Delhi # 110 001.

2. Chief Labour Commissioner (Central),
Government of India,
Ministry of Labour and Employment,
Shram Shakti Bhavan,
Rafi Marg,
New Delhi # 110 001.

3. Deputy Chief Labour Commissioner (Central),
Government of India,
Ministry of Labour and Employment,
Shram Sadan, 3rd Main,
3rd Cross, Gorguntapalya,
Yeshwanthpur Phase II,
Tumkur Road,
Bangalore 560022.

4.Mr.VM.Hallur,
Asst. Labour Commissioner (Central),
Hubli. ..Respondents.

(By Shri MV.Rao, Sr.Panel Counsel)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

1. It is submitted at the bar by both parties that the matter is being resolved and therefore, the learned counsel for the applicant requests for permission to withdraw the OA. Allowed. OA is disposed of as withdrawn. No order as to costs.
2. If the applicant makes a representation to grant him Madurai posting, that also will be considered sensitively by the respondents.

(PK.PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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